

Bail application
FIR No. 80/18
PS. Crime Branch
u/sec. 20 NDPS Act
State v. Ansalam Nayak

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for interim bail for 45 days moved on behalf of applicant/accused Ansalam Nayak.

It is stated in the bail application that mother of the accused is critical as she is suffering from recurrent Prolapsed Intra Vertibrato Sisteza and she has been referred for urgent surgery. It is further stated that the mother of the applicant/accused is almost on dead bed and she wanted to see her son i.e. applicant/accused. It is further submitted that there is no one in the family of applicant/accused to take care of his mother.

In the present case, FIR against applicant/accused has been registered for commission of an offence u/s 20 NDPS Act and 65 Kg of Ganja has been recovered from him.

Present bail application of applicant/accused has been vehemently opposed by the Ld. Addl. PP for the State submitting that case of the applicant/accused is not covered under the relaxations granted by Hon'ble High Court of Delhi from time to time and lastly relaxed vide Minutes of Meeting dated 18.05.2020 as the offences punishable under the NDPS Act are exclusively excluded under the guidelines.

I have heard the rival submissions of the parties and have gone through the record including reply filed by the IO.



The IO could not verify the medical documents filed by the applicant/accused alongwith bail application as address of the hospital was found to be incomplete and there was no contact number of the hospital. However, IO had taken medical opinion of the Doctor from AAA Hospital. The Doctor after going through the medical documents of the mother of the applicant/accused has stated that neither any date of the surgery/operation nor any advice to be admitted in the hospital was given to the mother of the applicant/accused. The mother of the applicant/accused has visited the Doctor in the month of March and May twice and on the said visits, she was only given medicines for five days and advised to visit Orthopedic Doctor.

In the said reply, it has been further stated by the IO that accused, his wife and five sisters besides a brother in the family. The brother of the applicant/accused is aged about 24 years and he is residing with the family.

In view of the aforementioned facts and circumstances, I am of the view that mother of the applicant/accused does not require any immediate medical attention and furthermore, applicant/accused has his brother residing with his family and therefore, I am not inclined to grant bail to him. Accordingly, the present bail application is dismissed. Copy of this order be sent to applicant/accused through Jail Superintendent.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application
FIR No. 106/2012
PS. Kamla Market
u/sec. 302/307/186/353/109/332/34 IPC
25/27 Arms Act
State v. Akash

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Aman Madan, Ld. Counsel for the
applicant/accused (through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

A report regarding conduct of the accused in the jail has been filed on record, however, IO has not filed report regarding previous involvement, if any, of the applicant/accused in any other case. Let, the same be summoned from the IO for the next date.

List on 11.06.2020 for arguments.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application .
FIR No. 113/19
PS. Sadar Bazar
u/sec. 324/307/34 IPC
State v. Vineet Kumar

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Chandan Lal, Ld. Counsel for the
applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

It is submitted by the Ld. Counsel for the applicant/accused that though the present bail application has been captioned as regular bail application, however, the present bail application be treated as interim bail application in terms of guidelines of the High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020.

In view of the aforementioned, issue notice to concerned Jail Superintendent to furnish a report regarding conduct of the accused in the jail and his previous involvement. Previous involvement, if any, of the applicant/accused be summoned from the IO for the next date.

List on 11.06.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 67/2020

PS. Nabi Karim

u/sec. 376 IPC

State v. Harish Singh @ Vinay Yadav

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.

IO/SI Jayesh Kalal is present alongwith prosecutrix namely 'M'.

Sh. Kamlesh Kumar, Ld. Counsel for the applicant/accused.

It is submitted by the Ld. Counsel for the applicant/accused that the relevant documents were denied to him under the RTI Act, 2005 and therefore, he is not able to place the same on record.

It is submitted by the IO that charge-sheet in the present case has been filed but the same has not been attached with the bail application. Ld. Counsel for the applicant/accused submits that he would like to go through the charge-sheet as the same has not been supplied to him. Copy of the charge-sheet be supplied to the Ld. Counsel for the applicant/accused.

Now to come up on 15.06.2020 for arguments on bail application. In the meantime, charge-sheet be annexed with the bail application. Prosecutrix is directed to remain present on next date.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

FIR No. 144/19

PS : Jama Masjid

U/s : 364A/392/34 IPC

State Vs. Rajiv

08.06.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.


Sh. Pradeep Kumar, Ld. Counsel for applicant/accused.

SI Harpal Singh is present. Reply has been filed.

After addressing some arguments, Ld. Counsel for applicant/accused wants to withdraw the bail application.

In view of above submission, bail application is dismissed as withdrawn.

At request, copy of order be given dasti.


(Mohd Farrukh)
ASJ-05 (Central)/THC/Delhi
08.06.2020

FIR No.48/15
PS : Nabi Karim
U/s : 186/353/333/307/201/75/34 IPC and U/s 25/27 Arms Act
State Vs. Ajay @ Nathu

08.06.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Deepak Sharma, Ld. Counsel for applicant/accused.

Inspector Lokendra Chauhan, SIU Crime Branch, Delhi is present.

Reply to interim bail application has been filed.

1. This is second application seeking grant of interim bail filed on behalf of applicant/accused on medical ground of son of applicant/accused.
2. FIR No. 48/15 had been registered at PS Nabi Karim against the applicant/accused on 31.01.2015 for the offences U/s 186/353//332/307/34 IPC and U/s 25/27 Arms Act on the allegations that he fired on the Police party who raided the place of incident in search of applicant/accused in another case due to which one Sub Inspector had also been injured. The case is pending trial.
3. I have heard Ld. Counsel for applicant/accused as well as Ld. Adll. PP for State and perused the reply.
4. It is submitted in the reply that report on the remaining medical documents of son of applicant/accused which were filed on 02.06.2020 is awaited, however, in terms of previous documents verified, son of applicant/accused was medically examined on 22.05.2020 in OPD with 3 days history of fever, his condition was stable and no surgery was suggested. It is submitted by Ld. Addl. PP for State that case of applicant/accused does not fall within the purview of guidelines dated 18.05.2020 issued by the High Powered



Committee of Hon'ble Delhi High Court.

5. Perusal of order dated 30.05.2020 shows that submission of Ld. Addl. PP for State has been mentioned as under :

“Reply is filed. Ld. APP submits that the accused-applicant was earlier enlarged in the year 2018 on interim bail and in course thereof had involved himself in case FIR No. 219/19 U/s 379 IPC and that accused-applicant is involved in 16 other cases.”

6. Reliance has been placed by Ld. Counsel for applicant/accused on order dated 20.10.2015 whereby applicant/accused was granted interim bail for 07 days on the ground of surgery of son of applicant/accused.

7. Perusal of order dated 20.10.2015 shows that applicant/accused was granted 07 days interim bail on the ground of surgery of his son as there was fixed date for surgery. However, in terms of reply filed, no date has been fixed for surgery of son of applicant/accused. Applicant/accused is involved in other cases in terms of order dated 30.05.2020.

8. Considering the aforesaid circumstances, I am not inclined to grant interim bail to applicant/accused, hence, interim bail application is dismissed.


(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

08.06.2020

08.06.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Gurpreet Singh, Ld. Counsel for applicant/accused.

Reply to interim bail application has been filed.

1. This is an application U/s 439 Cr.P.C. seeking interim bail for 45 days filed on behalf of applicant/accused. It is submitted that case of the applicant/accused is squarely covered within the parameters/guidelines dated 18.05.2020 laid down by the High Powered Committee of Hon'ble Delhi High Court. It is further submitted that investigation in the present case is complete and the charges have been framed on 23.03.2019 and accused has been falsely implicated in the present case. It is further submitted that wife of applicant/accused is suffering from high BP and depression and she is getting the treatment from Hospital at Hathras.

2. FIR No. 224/18 had been registered at Crime Branch for the offences U/s 22/29 of NDPS Act on the allegations that 150 boxes Tori-SR (Tramadol) 3.750 kg were recovered from the possession of accused.

3. Ld. Addl. PP for State has vehemently opposed grant of interim bail to applicant/accused submitting that the case of accused does not fall under the purview of guidelines dated 18.05.2020 issued by the High Powered Committee.

4. I have heard the submissions and perused the record. The High Powered Committee of Hon'ble Delhi High Court has specifically excluded the offences punishable under the NDPS Act from the purview of lenient view being taken in the wake of outbreak of COVID-19. Furthermore, perusal of the record regarding the medical condition of wife of the accused reveals that she visited

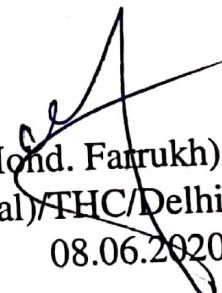


FIR No. 224/18
PS : Crime Branch
U/s : 22/29 NDPS Act
State Vs. Babloo Kumar Nagar

2

the Hospital for the first time on 28.05.2020 and neither any surgery nor any admission was advised by the Doctor.

5. Keeping in mind the aforesaid guidelines, without commenting on merits of the case, interim bail application filed by applicant/accused is hereby dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.


(Mond. Fatrukh)
ASJ-05 (Central)/THC/Delhi
08.06.2020

Bail application
FIR No. 43/2018
PS. Sadar Bazar
u/sec. 302/34 IPC
State v. Ravi Kohli

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08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Sunil Tiwari, Ld. Counsel for the
applicant/accused (through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused due to outbreak of COVID-19. An FIR has been registered against the applicant/accused u/sec. 302/34 IPC and he is in JC since 21.02.2018.

Reply to the bail application, report from the Jail Superintendent as well as IO have already been filed. Perused the same.

The High Power Committee of the Hon'ble High Court of Delhi vide Minutes of Meeting dated 18.05.2020 has resolved that under trial prisoners facing trial u/sec. 302 IPC and are in jail for more than two years with no involvement in any other case, are entitled to be considered for grant of interim bail for 45 days. However, in the said guidelines, it has also been provided that the applicants falling in the aforementioned guidelines should have a certificate of good conduct from Jail Superintendent during custody to qualify in the aforementioned categories.

As per the conduct report dated 03.06.2020 of the accused

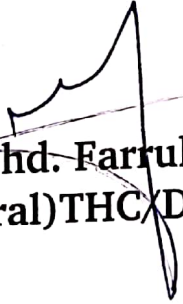


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received from the Jail Superintendent, the overall conduct of the applicant/accused in jail is unsatisfactory and he has been awarded punishment in jail.

In view of the aforementioned report, the court is not inclined to grant bail u/sec. 439 Cr.P.C. to the applicant/accused due to outbreak of COVID-19. Accordingly, bail application is dismissed.

Copy of this order be sent to applicant/accused through Jail Superintendent.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/08.06.2020

08.06.2020

1

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Ajesh Kumar Sharma, Ld. Counsel for applicant/accused.

Reply to interim bail application has been filed.

1. This is an application seeking interim bail filed on behalf of applicant/accused due to outbreak of COVID-19 and on the ground that wife of applicant/accused is at 3rd Trimester Stage of Pregnancy and there is nobody to look after her in such a crucial time.
2. FIR No. 146/2020 had been registered at PS Nabi Karim on 06.05.2020 for the offences U/s 376 IPC and U/s 8 & 12 of POCSO Act on the allegations that the prosecutrix woke up in the night and went to bathroom for urination and when she came out from bathroom, co-accused Bhola was sitting on staircases in front of bathroom. He made her to sit in his lap. The landlord (accused Shamimulla) of Bhola also came there and he alongwith alongwith Bhola forcefully took her in a room situated at second floor. Accused Shamimulla kissed on her cheeks and while doing so, touched her chest and breast. Accused forcefully made her lay on floor and inserted his finger into her vagina.
3. Ld. Addl. PP for State has vehemently opposed grant of interim bail to applicant/accused as allegations are very serious in nature.
4. I have heard the submissions and perused the record. It is stated in the replies filed by IO that it is not possible to verify the medical papers of wife of accused due to lockdown as she is residing at Bihar. Accused has been arrested on 06.05.2020. Investigation is at initial stage. The case of the

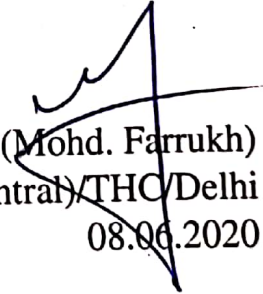


FIR No. 146/20
PS : Nabi Karim
U/s : 376 IPC and U/s 8/12 of POCSO Act
State Vs. Shamimulla

2.

applicant/accused does not fall under the purview of the guidelines dated 18.05.2020 issued by the High Powered Committee of Hon'ble Delhi High Court due to outbreak of COVID-19 for release of inmates from the jail on interim bail/parole. The High Powered Committee has specifically directed that *the cases of under trial prisoners who are facing trial U/s 4 & 6 of POCSO Act and U/s 376, 376A, 376B, 376C, 376D and 376E and Acid Attack should not be considered.*

5. Keeping in mind the aforesaid guidelines, without commenting on merits of the case, interim bail application filed by applicant/accused is hereby dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
08.06.2020

Bail application
FIR No. 109/2020
PS. Nabi Karim
u/sec. 457/380/411/120B/34 IPC
State v. Mintu

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ankit Tyagi, Ld. Counsel for applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

After some arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 109/2020

PS. Nabi Karim

u/sec. 380/457/120-B IPC

State v. Ashvani @ Kale @ Sanjay

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. P.K.Garg, Ld. Counsel for the applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

After some arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 260/17

PS. DBG Road

u/sec. 498A/406/306/34 IPC

State v. Vicky

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

Report from the Jail Superintendent is filed. As per the said report, applicant/accused has already been released from jail on 04.06.2020 in the present FIR.

None is present on behalf of applicant/accused. Ld. Counsel for applicant/accused was contacted on the phone, however he stated that he would not come and the present application be dismissed for non prosecution.

In view of the aforementioned, the present application is dismissed for non prosecution.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application
FIR No. 176/2017
PS. Pahar Ganj
u/sec. 302 IPC
State v. Bhagat Ram

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Mukesh Kalia, Ld. Counsel for the applicant/accused.

Reply through electronic mode filed. Copy of Aadhar Card and PAN Card of the accused have been verified and found to be authentic. However, neither the conduct report nor report regarding his previous involvement are on record. A certificate regarding good conduct of the accused during his custody period so far be summoned from the Jail Superintendent. Previous involvement, if any, of the applicant/accused be summoned from the IO for the next date.

List on 09.06.2020. IO shall remain present in person on the next date.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 218/2018

PS. Crime Branch

u/sec. 22/29 NDPS Act & 63/65 Copyright Act

State v. Afroz Alam

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Proxy counsel for applicant/accused.
IO in person.

Reply to the bail application filed. Copy of the same has been supplied to Proxy Counsel for the applicant/accused.

Proxy counsel for applicant/accused seeks adjournment on the ground that main counsel is not available.

At the request of Proxy counsel for applicant/accused, now to come up on 15.06.2020 for arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020


FIR No. 123/2017
PS. Crime Branch
u/sec. 21 NDPS Act
State v. Emeka Efoh Stephen

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ravinder, Ld. Counsel for the applicant/accused.

This is an application for reduction of surety amount of bail moved on behalf of applicant/accused.

After some arguments, Ld. Counsel for the applicant submits that he intends to withdraw the application. Heard. On his submission, application of the applicant is dismissed as withdrawn.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

08.06.2020

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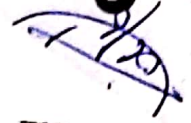
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
Reply to interim bail application has been filed.

1. This is an application seeking extension of interim bail for 45 days on medical ground of daughter of applicant/accused.
2. FIR No. 47/19 had been registered at PS Crime Branch, New Delhi against the applicant/accused on 05.03.2019 for the offences U/s 20/25 NDPS Act on the allegations that 2.00 kg charas was recovered from his possession. Since then applicant/accused was in judicial custody and vide order dated 30.05.2020, he was granted interim bail which was subsequently extended vide orders dated 02.06.2020 and 04.06.2020 which is expiring today.
3. Ld. Addl. PP for State has opposed the application for extension of interim bail on the ground that allegations against the applicant/accused are serious as recovered contraband 2 kg charas is of commercial in nature.
4. I have heard Ld. Counsel for applicant/accused as well as Ld. Adll. PP for State and perused the reply.
4. As per reply filed, medical papers of daughter of applicant/accused have been verified and found genuine. Treating Doctor has given in writing that patient is suffering from chest infection (no bearing my signature at Point-A. & symptom of COVID-19). The quantity of charas recovered from the possession of applicant/accused is of commercial in nature. Moreover, case of applicant/accused does not fall within the purview of guidelines dated 18.05.2020 issued by the High Powered Committee of Hon'ble Delhi High



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CASE

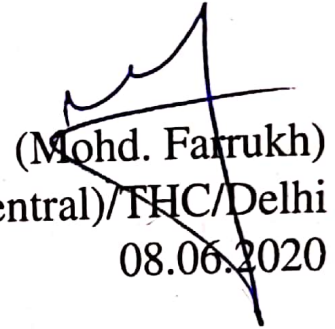


DISTRICT JUDGE
PLAINTIFF

FIR No. 47/19
PS : Crime Branch
U/s : 20/25 NDPS Act
State Vs. Munish Gautam

2

Court. Hence, I am not inclined to grant extension of interim bail to applicant/accused. Application is dismissed accordingly.



(Mohd. Farrukh)
ASJ-05 (Central)/FHC/Delhi
08.06.2020



Bail application
FIR No. 21/2020
PS. Sadar Bazar
u/sec. 323/451/304/34 IPC
State v. Sanjay Prakash

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ashok Kumar, Ld. Counsel for the applicant/accused.
IO SI Vijay Panwar in person.

Reply to the bail application filed. Copy of the same has been supplied to Ld. Counsel for the applicant/accused.

It is submitted by the Ld. Counsel for the applicant/accused that though in the prayer clause regular bail has been sought for the applicant/accused, however, he is seeking interim bail of the applicant/accused on his medical condition as stated in Para-3 of the application.

A report from the Jail Superintendent be called with regard to the medical condition of the applicant/accused.

Now to come up on 11.06.2020 for arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 415/15

PS. Kotwali

u/sec. 395/397/365/201/412/120-B IPC

25/54/59 Arms Act

State v. Sunil Rathore

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ravinder Aggarwal, Ld. Counsel for applicant/accused.
IO SI Daya Nand in person.

Reply to the bail application is filed.

A certificate regarding good conduct of the accused during
his custody period so far be filed by the Jail Superintendent.

List on 11.06.2020 for arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 415/15

PS. Kotwali

u/sec. 395/397/365/201/412/120-B IPC

25/54/59 Arms Act

State v. Sanjeev

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ravinder Aggarwal, Ld. Counsel for applicant/accused.
IO SI Daya Nand in person.

Reply to the bail application is filed.

A certificate regarding good conduct of the accused during
his custody period so far be filed by the Jail Superintendent.

List on 11.06.2020 for arguments on bail application.

(Möhd. Farrukh)
ASJ-05/(Central)THC/Delhi/08.06.2020

FIR No. 75/19
PS : Pahar Ganj
U/s : 376(D)/506 IPC and U/s 6 of POCSO Act

State Vs. Afroz Alam Khan

1

08.06.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Rajesh Kumar Tarun, Ld. Counsel for applicant/accused is present through video conference.

Reply to interim bail application has been filed.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the ground of prolonged suspension of regular functioning of the Court due to Corona Virus outbreak and unforeseen problems being faced by the family of the applicant/accused including his ailing parents who are at high risk of being infected by the pandemic.

2. FIR No. 75/2019 had been registered at PS Pahar Ganj on 16.03.2019 for the offences U/s 376(D) IPC/506 IPC and U/s 6 of POCSO Act on the complaint of the prosecutrix 'V' aged about 17 years 06 months wherein she alleged that one year ago, she fell in friendship with accused and started talking on his mobile from her mobile. In September, 2018, accused took her to some Hotel at Pahar Ganj and established physical relations with her forcefully without her consent and upon her refusal also. Thereafter, she returned to her home and they used to start chatting on their mobile phones with each other. On 09.02.2019, accused told her on phone to meet at Sector-62, Noida on 28.02.2019 and when the prosecutrix reached there, accused called one of his friends, namely, Kalwa and offered her water for drinking. Thereafter, the prosecutrix became unconscious and when she regained her consciousness then she found herself in a room and there was not even a single cloth upon her body. She alleged that accused and Kalwa made physical relations with her repeatedly.



FIR No. 75/19
PS : Pahar Ganj
U/s : 376(D)/506 IPC and U/s 6 of POCSO Act
State Vs. Afroz Alam

2

Accused also showed her nude videos/photos made by him during her unconsciousness from his mobile phone. They also threatened her that if she disclosed the incident to any one, they would kill her.

3. Ld. Addl. PP for State has vehemently opposed grant of interim bail to applicant/accused as allegations are very serious in nature.

4. I have heard the submissions and perused the record. The case of the applicant/accused does not fall under the purview of the guidelines dated 18.05.2020 issued by the High Powered Committee of Hon'ble Delhi High Court due to outbreak of COVID-19 for release of inmates from the jail on interim bail/parole. The High Powered Committee has specifically directed that *the cases of under trial prisoners who are facing trial U/s 4 & 6 of POCSO Act and U/s 376, 376A, 376B, 376C, 376D and 376E and Acid Attack should not be considered.*

5. Keeping in mind the aforesaid guidelines, without commenting on merits of the case, interim bail application filed by applicant/accused is hereby dismissed. Copy of this order be sent to the applicant/accused through the Jail Superintendent for intimation.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
08.05.2020

Bail application
FIR No. 70/2020
PS. Nabi Karim
u/sec. 376/342 IPC
State v. Sunil Chhikara

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Pradeep Rana, Ld. Counsel for the
applicant/accused (through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

Reply has been filed by the IO to the bail application. In the reply, it is submitted that charge-sheet in this matter has already been filed on 10.05.2020. Ld. Counsel for the applicant/accused submits that he is not pressing his bail application so far as the relief of bail u/s 167(2) Cr.P.C is concerned. However, he is pressing his bail application on merits.

In view of the aforementioned submissions of Ld. Counsel for the applicant/accused, notice be issued to complainant/victim through the IO concerned as presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

Charge sheet be annexed with the bail application. IO is also directed to supply copy of the charge-sheet to the applicant/accused.

List on 11.06.2020 for arguments on the bail application.

(Mond. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Bail application

FIR No. 252/2016

PS. Kotwali

u/sec. 392/397/34

State v. Sunder Etc.

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Arvind Kumar, Ld. Counsel for applicant/accused.

After some arguments, Ld. Counsel for the applicant submits that he intends to withdraw the application. Heard. On his submission, application of the applicant is dismissed as withdrawn.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

FIR No. 123/2017
PS. Crime Branch
u/sec. 21 NDPS Act & 14 Foreigners Act
State v. Emeka Ifoh Stephen

08.06.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Ravinder Samuel, Ld. Counsel for accused.

Ld. Counsel for accused seeks time.

At his request, list on 15.06.2020.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/08.06.2020

Present: Surety with Counsel,
Documents of surety be verified
through SHO for 10/6/2020.



FORM NO. 45
Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)

In the court of Shri Mahd. Farukh. Id. A.S.J. Th C
Police Station - Nabi Karim Next date of hearing
Under Section - 302/120B/34 IPC Sent to Jail On
F. I. R. No. - 456/2020

Bail Bond

I Mahd. Izrail Son of Shri Zafir Ansari
Residence AB-420, Nabi Karim, Bahanganj, Delhi
having been arrested or detained without warrant by the Officer Incharge of
Nabi Karim Police Station for having been brought before this Honourable
Court charged with the offence of 302/120B/34 IPC and required to give
surety for my attendance before such Officer of Court on condition that I shall attend such
Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sum
of Rs. 25000/-

DELHI
DATED 08-06-2020
Manoj Kumar Yadav
Signature

Present Surety with Counsel.
Documents of surety be verified through
SHO for 1/6/2020.

As Jst (L) after
8/6/2020



FORM NO. 45

Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)

In the court of Shri Ld. AST (Central) Nilofar Abida Penveen THC Delhi
Police Station Jama Masjid Next date of hearing
Under Section 364A/34/323 IPC Sent to Jail On
F. I. R. No. 89/2020

Bail Bond

I Arshad Son of Shri Raheesudain
Residence Bhatwade dakshini, Karbala Road, Budhana, Muzaffarnagar U.P.
having been arrested or detained without warrant by the Officer Incharge of
Jama Masjid Police Station for having been brought before this Honourable
Court charged with the offence of 364A/34/323 IPC and required to give
surety for my attendance before such Officer of Courton condition that I shall attend such
Officer Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sun
of Rs. 20,000/-

DELHI

DATED 06/06/2020

J/C
Signature

9639347610

I Manuwar Son of Shri Mabin Saifi
Residence Karbala Road, Daxini Bhatwade, Budhana, Muzaffarnagar U.P.
hereby declare my self for the above said Shri Arshad
that he shall attend the Officer-In-charge of Jama Masjid
Police Station or the Court of Shri Ld. AST Nilofar Abida Penveen THC
every day on which any investigation in the charge is made or any trial on such charge is held
that he shall be and re-appear before such officer or court for the purpose of such
investigation to answer the charge against him (as the case may be) and in the case or his
making default herein I have blind myself to forefelt to Govt. the sum of
Rs. 20,000/-

Dated this 06 Day of 06 20 20